

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. RA 200/1993 in
OA 1322/1991

Date of decision: 16.07.1993

Smt. Bhar Pai & Others

... Original applicants/
respondents in the
RA.

Versus

Union of India

... Original respondents/
petitioner in the RA

For the Petitioner in the RA

... Ms. Jasvinder Kaur, proxy
counsel for Ms. S. Susha
Stephen, Counsel

For the Respondents in the RA

... None.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN

THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (A)

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Mr. Justice
S.K. Dhaon, Vice Chairman)

This is an application on behalf of Union of India seeking the review of order dated 22.01.93 passed by the Division Bench of this Tribunal consisting of Shri P.K. Kartha, Vice-Chairman (as he then was) and one of us (Shri B.N. Dhoundiyal), disposing of OA 1322/1991 finally on the said date.

2. This Tribunal by detailed order disposed of the OA with certain directions. We find that in OA, the respondents were represented by Shri M.L. Verma, Counsel. We also find that the present Review Application has not been filed by Shri M.L. Verma but by another counsel, namely, Ms. M. Susha Stephen.

3. We have perused the order dated 22.01.1993 carefully. We have also read and re-read the contents of the review application. We find that no case has been made for exercise of power of review as contained in Order 47 Rule 1 CPC. No error apparent on the face of record is discernible. The application has, therefore, to be rejected.

4. The Review Application is rejected. There shall be no order as to costs.

B. N. DHOUDIYAL
(B. N. DHOUDIYAL)

MEMBER (A)
16.07.1993

S. K. DHAON
(S. K. DHAON)
VICE CHAIRMAN
16.07.1993

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